

ASSAM ACT IX OF 1974

(Received the assent of the Governor on the 9th March, 1974)

THE ASSAM LEGISLATIVE ASSEMBLY MEMBERS' SALARIES
AND ALLOWANCES (THIRD AMENDMENT) Act, 1973
[Published in the Assam Gazette, Extraordinary, dated the 15th March 1974]

An

Act

**further to amend the Assam Legislative Assembly Members'
Salaries and Allowances Act, 1958**

Preamble. Whereas it is expedient further to amend the Assam Legislative Assembly Members' Salaries and Allowances Act, 1958, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-fourth Year of the Republic of India as follows :—

Short title,
extent and
commence-
ment.

1. (i) This Act may be called the Assam Legislative Assembly Members' Salaries and Allowances (Third Amendment) Act, 1973.

(ii) It shall have the like extent as the Principal Act.

(iii) It shall come into force with immediate effect.

Insertion
of new
Section 6-A
in Assam
Act XIV of
1958.

2. After Section 6 of the Principal Act, the following shall be inserted, namely:—

Entitlement
of telephone
connection
and
telephone
charges.

6-A.(1) Each Member shall be entitled to have a telephone connection in his or her permanent residence or at a place of residence where the Member normally resides to carry on his or her duties as a Member of the Assembly.

(2) The annual rent and the installation charges of such telephones shall be paid by the State Government and all trunk call charges shall be borne by the Member concerned.

Provided that the Member shall be entitled to draw a fixed amount of rupees fifty per month on account of telephone charges from the date of installation.

Provided also that the charges for the first 2000 local calls per quarter including the free calls permitted for the time being to every subscriber shall be borne by the Government and the charges for the excess over 2000 local calls per quarter shall be borne by the Member concerned.

Price Re. 0.05

A: G. P. (Gau) No-409/74 Law-2000 22-4-74